

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 612
IB-692/ND/2022
IA/2775/2024, IA/2862/2024, IA/4905/2023, IA/3489/2023,
IA/2063/2024

IN THE MATTER OF:

M/s. Clix Capital Services Pvt. Ltd.

...PETITIONER

Vs.

M/s. Kiran Udyog Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 23.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Suspended Board of Directors

:Adv. Abhishek Taneja.

For the RP

:Ms.Pooja Bahry (RP in person)

For the Respondent/Corporate Debtor

**:Adv. Syed Arsalan, Adv. Prateek
Khaitan, Adv. Chatanya Sharma,
Adv. Shitij Chakravarty for
Respondent No.4 i.e. Jammu and
Kashmir Bank Limited in I.A No.
2775 of 2024. Adv. Ekta Bhasin
and Adv. Aastha Trivedi in
IA/2275/2024 for R-3. Adv
Mukesh Sukhija, Adv Milind
Gautam for R4 in IA/2862/2024
and for Respondent in IA/2063
/2024. Adv. Nidhi Singh & Adv.
Abhishek Samal for R-3 Mr.
Arvind Kumar Jain and for R-2 in
IA/3489/2023. Adv. Karan
Luthra, Adv. Naman Gowda for R-
5 in IA/2775/2024.**

ORDER

Due to paucity of time, the matter is adjourned to **14.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)